COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NOS. 772, 773 & 776 OF 2018 IN DFR NO. 2158 OF 2018

Dated: 12th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Rai Bahadur Seth Shreeram Narasingdas Pvt Ltd Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Pritha Srikumar

Ms. Arunima Kedia

Counsel for the Respondent(s) : Mr. Sriranga S.

Ms. Sumana Naganand Ms. Pratiksha Mishra Mr. Mayank Krshirsagar

Mr. Balaji Srinivasan for R-2 to R-5

<u>ORDER</u>

IA NO. 776 OF 2018 (Application for waiver of court fees)

Ms. Pritha Srikumar, Learned counsel appearing for the Appellant submitted that she will confine the prayer so far as it relates to Respondent Nos. 2, to 5 only and she does not want to seek any relief against Respondent Nos. 6 & 7. Therefore, she submitted that she will undertake to pay the necessary court fee within ten days from today. Further, she submitted that the Appellant may be permitted to delete the names of Respondent Nos.6 & 7 from the array of the cause title. Her submission is placed on record.

Learned counsel for the Appellant is permitted to pay the court fee within ten days and also directed to carry out necessary amendment in cause title.

DFR NO. 2158 OF 2018

Learned counsel, Mr. Sriranga S. accepts notice on behalf of Respondent Nos. 2 to 5. Respondent No. 1 served, unrepresented.

List the matter on <u>23-07-2018</u> after compliance of court fee. The interim relief granted by this Court vide order dated 27-06-2018 is extended till 23-07-2018.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member

Bn/pi